

ITEM NO.3

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ARUL VARMA

Criminal Appeal No(s). 2760/2024

ARVIND & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 08-04-2025 This appeal was called on for hearing today.

For Appellant(s) : Mr. Pushkar Anand, AOR
Mr. K. B. Upadhyay, Adv.
Mr. S. N. Tripathi, Adv.

For Respondent(s) :
Mr. Arup Banerjee, AOR
Mr. Rajiv Agnihotri, Adv.
Mr. Priyanshu Raj, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Kumar Rupak., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole Respondent has already filed counter affidavit.

Soft copies of Original records of High Court and Trial Court have been received. Let soft copy of the same be provided to the Ld. counsel for both the parties.

As per office report, Appellant no.3 has expired. Ld. Counsel for the appellant has failed to take appropriate steps regarding abatement. However, more time is sought to do the same. Let the application for abatement be filed within two weeks.

If the above said application is filed within two weeks, let the same be processed as per rules.

If not filed, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

ARUL VARMA
Registrar